

5-6

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

C.P. No. 148/441/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.12.2017**

Name of the Company: Sanjay Mohan Labroo

Section of the Companies Act: Section 441 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
--------------	-------------------------------	--------------------	-----------------------	------------------

1.

2.

ORDER

None present for Petitioner.

Petitioner deposited 3,25,000/- by way of Demand draft dated 28.11.2017 that is within three weeks from the date of order dated 10.11.2017. Therefore, petitioner complied with the order dated 10.11.2017. However, petitioner deposited the DD before Registry on 06.12.2017 instead of 04.12.2017. Since the DD is obtained within time it is treated as compliance of the order dated 10.11.2017.

Inform ROC accordingly.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 19th day of December, 2017.